

12-26 hrs.

## MATTERS UNDER RULE 377

## (i) NEED TO RECOVER SAND PUMPS AND DREDGER AT PARADIP SET

\*SHRI LAKSHMAN MALLICK (Jagatsinghpur): The sinking of a Paradip Port sand pump in the Bay of Bengal has created great concern. This incident took place on 1st March 1983. It is a Holland made imported sand pump and it was purchased at a cost of Rs. 2,50,00,000 in 1966. It was damaged in cyclone in 1982. The Paradip Port engineers repaired it in a period of six months at a cost of Rs. 4 lakhs. But the most unfortunate thing is that after it was operated for ten days, it sank in the deep sea near Paradip.

I may inform the House that the ten crores worth Paradip Port owned "Konark dredger" had also met with similar fate of sinking on the 30th August 1981. The growing incidents of sinking of dredger and sand pump have created surprise and suspicion in the minds of the people of Orissa. I request the Government of India to make an investigation in this matter. At the same time I demand that expeditious steps should be taken to recover the sand pumps and the dredger.

## (ii) NEED FOR SETTING UP OIL REFINERY AT MANGALORE

†SHRI OSCAR FERNANDES: (Udipi): Sir, I would like to make a statement under Rule 377.

12.27 hrs.

(Mr. Deputy Speaker in the Chair)

In the West, Karnataka State has a long sea-shore and an all-weather port. It is really the bad luck of the people of Karnataka that no oil re-

finery has been set up there so far. For a long time the Central Government has been considering to set up an oil refinery at Mangalore in South Canara district. In the year 1978 technical and economic feasibility reports were prepared by the respective departments.

In October 1980, the Central Inspection Committee appointed by the Central Government visited and surveyed two places—Mangalore in Karnataka and Karnal. They have also recommended that oil refineries can be set up there with production capacity of six million tonnes. The then Petroleum Minister announced in the Lok Sabha that they had decided to set up oil refineries at these two places. Officers of different Committees of Bharatiya Tel Nigam and Hindustan Tel Nigam visited Mangalore in May 1981 and gave a feasibility report to set up oil refinery. The State Government reserved 1500 acres of land for this oil refinery project.

For the last ten years the people of Karnataka were expecting that an oil refinery would be set up in Mangalore. But the report that Karnal oil refinery work would be started first and the Mangalore refinery works would be taken up later has disappointed the people.

Therefore, I request the hon. Petroleum Minister to look into this and take a firm decision to set up the oil refinery in Mangalore.

## (iii) COMPULSORY SERVICE IN RURAL AREAS FOR DOCTORS WISHING TO GO FOR SERVICE ABROAD SET

श्री वृद्धि चन्द्र जैन : (बाडमेर) :  
केन्द्रीय सरकार द्वारा देश के चिकित्सकों (डॉक्टरों) को विदेशों में विशेषतः खाड़ी के अरब देशों में रूचि करने के लिये जाने

\*The original speech was delivered in Oriya.

†The original speech was delivered in Kannada.

[ श्री वृद्धि चन्द्र जैन ]

में स्वतंत्रता देने के बारे में जो नीति अपनाई जा रही है उसके प्रति देश में विशेषतः ग्रामीण क्षेत्रों में बड़ा रोष है।

देश के सुदूर गांवों में विशेषतः रेगिस्तानी एवं पहाड़ी क्षेत्रों में अनेक प्राइमरी हेल्थ सेंटर एवं डस्पेंसरी बिना डाक्टर के खाली पड़ी हैं और वहीं कहीं डाक्टर कंपाउन्डर एवं नर्सों का भारी अभाव है। जिसके कारण देश के ग्रामीण उनके नजदीक में आवश्यक प्राइमरी चिकित्सा प्राप्त करने से भी वंचित हो जाते हैं और उन्हें इलाज के लिये जिला मुख्यालयों में जाना पड़ता है। जो बड़ा महंगा होता है और गरीब व्यक्ति जिला मुख्यालयों में पहुंच नहीं सकते हैं, अतः वे चिकित्सा सुविधा के अभाव में मृत्यु के शिकार हो जाते हैं या सड़ सड़ कर मरते हैं।

केन्द्रिय एवं राज्य सरकारें प्रत्येक डाक्टर की पढ़ाई के लिये एक लाख रुपये से अधिक व्यय करती हैं और उनकी सेवा भी वे ग्रामीण क्षेत्रों में नहीं पहुंचा सकती यह हमारे लिये गौरव की बात नहीं है, परन्तु शर्म की बात है।

अतः केन्द्र सरकार को डाक्टरों को विदेशों में सर्विस के लिये भेजने में अपनी नीति में अमूल परिवर्तन कर उन्हें बाध्य करना चाहिए कि वे ही डाक्टर विदेशों में सर्विस के लिये जा सकते हैं जिन्होंने ग्रामीण क्षेत्रों में दो या तीन साल सर्विस दी है। इस विषय में यदि विधान या कानून में परिवर्तन करना आवश्यक हो तो परिवर्तन भी तुरंत किया जाना चाहिए।

(iv) FAST BY SHRI RAM LAL RAHI, M.P. IN SITAPUR IN CONNECTION WITH THE PROBLEM OF SEE PAGE OF SHARDA CANAL SEL.

श्री अशफाक हुसैन (महाराजगंज): सीतापुर वह उसके आस पास के कई जिलों की कई हजार एकड़ खेती की भूमि बड़ा नहरों के रिसने के कारण पानी में डूब जाती रही है जिससे किसानों को भयंकर क्षति उठानी पड़ती है। इस सदन के माननीय सदस्य श्री राम लाल राही ने इस समस्या के समाधान हेतु गले तक पानी में बैठकर अनशन प्रारम्भ कर दिया है। उनकी दशा चिंताजनक है।

SHRI RAM VILAS PASWAN (Hajipur): What is this? Why is it lying on the Table?

SHRI CHANDRAJIT YADAV (Azamgarh): There is the question of the dignity of the House. I am very sorry that an Opposition member has put such a kind of thing in the House. There is some dignity for the House, which should be maintained. It should not be allowed to be put on the Table.

PROF. N. G. RANGA (Guntur): Whatever may be the merits of the case, if there is any truth in that statement that no doctor has gone to examine him, that is a very serious matter. Kindly direct the Government to see that there is medical assistance given.

MR. DEPUTY-SPEAKER: I cannot direct the Government. Now Shri Ashfaq Hussain may continue his statement.

श्री अशफाक हुसैन : सरकार की ओर से कोई डाक्टर या अधिकारी अभी वहां नहीं पहुंचा है। हजारों लोग श्री राही के साथ पानी में बैठे हुए अनशन कर रहे हैं। उनके जीवन की रक्षा के लिए तत्काल प्रभावी कार्यवाही करनी चाहिए ताकि जन समस्या का भी समाधान हो सके और श्री राही की प्राण रक्षा हो जाए।